

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**M.A.No.060/00164/2018 &
CP No.060/00011/2018 in
O.A.NO.060/01343/2017 Date of order:- 27.7.2018**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs.Ajanta Dayalan, Member (A).

Manjeet Lal Kaushal s/o late Sh. Laik Ram Kaushal, r/o # 134, Shivalik City, Landran Road, Kharar, S.A.S.Nagar, Mohali, Appraising Officer(Retired) Commissioner, Ludhiana Customs Commissionerate, GRFL, G.T.Road, Sahnewal.

.....Applicant.

(By Advocate :- Mr. H.P.S.Ghuman)

Versus

Ms. Vanaja N.Sarna, Chairperson, Central Board of Excise & Customs, Ministry of Finance, Department of Revenue, North Block, New Delhi.

...Respondent

(By Advocate : Shri Arvind Moudgil).

O R D E R (Oral)

Sanjeev Kaushik, Member (J):

M.A.No.060/00164 of 2018 for exemption to file certified copy of order dated 13.11.2017 is allowed.

2. Counsel for the respondent seeks permission to file affidavit along with order dated 26.7.2018 in court. Allowed. The same is taken on record.

3. Based thereupon, learned counsel for the respondent states that the OA was decided on 13.11.2017 with a direction to respondent/contemner to consider and decide the representations by

passing a speaking/reasoned order in accordance with law, which has been decided vide order dated 26.7.2018, therefore, the present contempt petition may be disposed of as having been satisfied.

4. We have gone through the averments made in the affidavit and the order dated 26.7.2018 and are of the view that the order dated 13.11.2017 passed by the Tribunal has been complied with. Notice issued to the respondent is hereby discharged. The petitioner is at liberty to challenge the order.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(P.GOPINATH)
MEMBER (A).**

Dated:- July 27, 2018.

Kks